

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.1916
TO BE ANSWERED ON 12.02.2021

LEGAL AGE OF MARRIAGE FOR WOMEN

1916. MS. S. JOTHIMANI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the task force setup to examine matters relating to motherhood age, Maternal Mortality rates, nutritional standards of women and other related issues has proposed to revise the legal age of marriage for women;
- (b) if so, the details thereof;
- (c) the time by which the said report is likely to be made available in public domain;
- (d) whether there is a provision to place the report before the public for their feedback and if so, the details thereof;
- (e) whether the impact on education of women by virtue of the said revision has been considered; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (f) : A Task Force was constituted by the Government to examine the correlation of age of marriage and motherhood with (i) health, medical well-being and nutritional status of mother and neonate/infant/child, during pregnancy, birth and thereafter, (ii) key parameters like Infant Mortality Rate (IMR), Maternal Mortality Rate (MMR), Total Fertility Rate (TFR), Sex Ratio at Birth (SRB), Child Sex Ratio (CSR) etc. and (iii) any other relevant points pertaining to health and nutrition in this context and to suggest measures for promoting higher education among women. The Task Force has since submitted its Report which is currently being examined.
